

IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHIO.A. -03/2023IN THE MATTER OF:-

MANISH KUMAR

...PETITIONERS

VERSUS

GNCTD  
& ORS

...RESPONDENTS

INDEX

NDOH:- 14.09.2023

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New Delhi  
Dated: 14.03.2023

Filed by:

**SHOBHNA TAKIAR|LATIKA MALHOTRA**Counsel for Respondent / DDA  
Law Chamber 317, S Block, Delhi High Court  
New Delhi-110003  
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IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHIO.A. -03/2023IN THE MATTER OF:-

MANISH KUMAR

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...RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT/DDA IN  
THE ABOVE MENTIONED MATTERMost Respectfully Sheweth :-

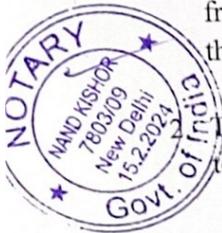
Affidavit of Sh. Shadi Ram, S/O Rohia Ram aged 55 years, Deputy Director,  
LM, South Zone, Delhi Development Authority, New Delhi.

I, the above named Deponent do hereby in my official capacity solemnly affirm  
and declare as under;

1. That at present I am working as Deputy Director, LM, South Zone, the Respondent DDA and as such I am conversant with the facts and circumstances of the present case on the basis of information derived from official records. As such I am competent and authorized to depose the present affidavit for and on behalf of the respondent DDA.

That I have read and understood the contents of the O.A. and the reply to the same is as under.

3. That the suit land falls in Khasra No. 1672(Old ) of Village Mehraulli. As per land records , land bearing Kh No. 1672 (12-00) is a gram sabha land and placed at the disposal of DDA vide notification u/s 22(i) no. S.O. 2190 dated 20.08.1974.



4. The matter wrt to demarcation of above said Khasra is pending on SDM, Mehrauli. A demarcation was already conducted on 24.11.2015 of the suit land and a letter was sent to SDM, Mehrauli for the verification of the same and the answering respondent has already requested SDM concerned to re-demarcate the land so that action can be taken on illegal encroachment of the pond in question.
5. Thereafter, a letter was received from Tehsildar Mehrauli dated 25.08.2023 wherein demarcation has been fixed for 5.09.2023. Copy of the demarcation notice is attached herewith as Annexure R-1.
6. That in the demarcation proceedings reference point for proper demarcations has been marked and the entire process is yet to be completed. Copy of demarcation proceedings is attached herewith as Annexure R-2.
7. That the Status Report is submitted accordingly and the annexures are the true copies of their originals.

Rchauhan  
 DEPONENT  
 Dy. Director  
 Land Management  
 दक्षिण क्षेत्र/दि.जी.आ./South Zone/DDA

VERIFICATION:

13 SEP 2023

*Jatke*  
 I identify the Executant/Deponent  
 Who has Signed in my Presence

Verified at New Delhi on this day ----- of September 2023, that the contents of the above paragraphs of the affidavit are true and correct to my knowledge on the basis of information derived from official records and no part of it is false and nothing material has been concealed there from.



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE  
 DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO  
 UNDERSTAND AFFIRMED/DEPOSED BEFORE ME AT NEW DELHI

Jatke Mahesh  
 IDENTIFY THE EXECUTANT/DEPONENT WHO HAS  
 SIGNED IN MY PRESENCE  
 NOTARY PUBLIC (NEW DELHI)  
 NAI .JR ACARWAL Advocate

Rchauhan  
 DEPONENT  
 Director  
 Land Management  
 दक्षिण क्षेत्र/दि.जी.आ./South Zone/DDA

13 SEP 2023



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)  
GOVT OF NCT OF DELHI  
OLD TEHSIL BUILDING MEHRAULI, NEW DELHI-110030.

ANNEXURE R-1

3

F.NO.70/TEH/MEH/22/1149-62

DATED:- 25/8/20

NOTICE

**Sub:** - Demarcation notice in compliance of Hon'ble High Court's Order in Case NO. CONT.CAS (C) 458/2013, CM APPL.14036/2015, CM APPL.30146/2017, CM APPL.30147/2017, CM APPL.2044/2022 In the matter of Vinod Kumar Jain Vs DM Sapolia & Ors in respect of Khasra No. 1168 (New) 1672 (Old), Kishangarh, Mehrauli, New Delhi.

Whereas, the Hon'ble High Court in order dated 03.08.2023 and 21.08.2023 has directed to SDM (Mehrauli), Superintending Engineer -II/SZ for SDMC and Dy. Director/CM/SW2/DDA to take appropriate action regarding removal of encroachment at Khasra No. 1168 Kishangarh Mehrauli.

In this regard, a meeting was convened on 16.08.2023 in the chamber of SDM (Mehrauli) where all the concerned departments attended the meeting. It was concluded that since the earlier demarcation was conducted without Field Book in the year 2015, hence the said demarcation cannot be considered accurate. Therefore, it has been decided to conduct a fresh demarcation of the subject land as the Field Book of village Mehrauli has been received from the Land & Building Department.

Whereas, Work Order dated 16/12/2022 has been issued to the M/s Bhardwaj Survey Design and Constructions Pvt. Ltd. Office at C-25/1, Top Floor, Rajpur Khurd, Near Tivoli Garden, New Delhi-110068.

The description of work and terms & conditions for the TSM Surveyor will be as follows:-

S.NO.	Description of the work
1	Carrying out topographical survey by Total Station Method Machine of all visible features as building, boundary wall, road, fencing etc. with three reference points. Preparation of survey drawing of and superimposing on Sizra as per revenue record. After complete superimposing on Sizra. Fixing of Khasra boundary on ground and marking on point at site. AutoCAD CD has to be prepared.

**Terms & Conditions shall be as follows:-**

- Work shall be completed within stipulated time.
- Cost includes transport and site visiting charges.
- Scale should be mentioned in the map. (1 scale= 20/40 gattha)
- Minimum two-three reference points as per master drawing of the area will be shown at site so as to superimpose the survey drawing on the master drawing of the area.
- The payment for the cost of survey will directly be done by the applicant to the Surveyor.
- The Surveyor will feed the record in the office of Tehsildar (Mehrauli).
- The Surveyor will not be allowed to take the revenue record out of this office.
- The Survey will be done as per revenue record and field book.

The Surveyor has to submit the report as per revenue record within stipulated time failing which penalty of Rs. 2,000/- per day will be charged and if any fault is found/noticed on the part of the Surveyor, the Surveyor will be blacklisted and cost of Survey will be recovered.

In view of above it is therefore necessary to find out Reference Point for proper demarcation. It is therefore requested to be present on 05.09.2023 at 11:00 AM at the said land site as mentioned above without fail.

This issues with the Prior Approval of SDM (Mehrauli).

Encl: - As above.

SANTOSH KUMAR  
TEHSILDAR (MEHRAULI)  
District (South)

F.NO.70/TEH/MEH/22/1149-62

DATED:- 25/8/23

Copy to:-

1. The Court Commissioner Water Body Delhi High Court Room No. 404, New Delhi for information please.
2. The SDM (Mehrauli), Old Tehsil Building Mehrauli, New Delhi-110030 for information.
3. The Superintendent Engineer-II/SZ, SDMC, Green Park, New Delhi-110016.
4. The Deputy Director/CM/SW2/DDA, Vikas Sadan, INA, New Delhi-110023.
5. The SHO (Vasant Kunj), New Delhi-110070 to provide the police protection at site.
6. The Naib Tehsildar (Mehrauli) along with Field Kanungo and Patwari Village Mehrauli with the relevant records with the direction to initiate the demarcation proceedings on the given date Mobile No. 9818773277.
7. Sh. Nand Lal S/o Sh. Ram Nath Village Kishangarh Mehrauli, New Delhi-110070.
8. Attar Singh, Ishwar Singh, Randhir Singh, Lachhman Singh R/o Village Kishangarh Mehrauli, New Delhi-110070
9. Mittar, Prithi Singh Sons of Mangtu R/o Village Kishangarh Mehrauli, New Delhi-110074.
10. Mahesh Kumar, Yogendra Singh Sons of Udal R/o Village Kishangarh Mehrauli, New Delhi-110070.
11. Mani Ram S/o Ramji Lal R/o Village Kishangarh Mehrauli, New Delhi-110070
12. M/s Bhardwaj Survey Design and Constructions Pvt. Ltd., C-25/1, Top Floor, Rajpur Khurd, Near Tivoli Garden, New Delhi-110068.
13. All Villagers, Village Kishangarh Mehrauli, New Delhi.
14. Halqua Patwari, Village Kishangarh Mehrauli, ND with the direction to paste the Notice at Chaupal of the village and the adjoining Khasra Nos. as per revenue record.

SANTOSH KUMAR  
TEHSILDAR (MEHRAULI)  
District (South)

29  
13412 KH. No. 1168 New & old 1672 Pond Mehrauli 5

आदेशानुसार जनमत लेखनवाला मशीनल नोटिफ नं. P. No. 70/TEH/MEH/22/1149-62 dt 25/8/2023. Demarcation Notice in compliance of Honble High Court's order in case no CONT. CAS (C) 458/2013 CM APPL. 14036/15 CM. APPL 30146/2017, CM APPL 30147/2017, CM APPL 2044/2022 in the matter of Vinod Kumar Jain vs D.M. Sapolia & ors in respect of Khaska no 1168 (New) 1672 (Old) Kishangarh, Mehrauli New Delhi के संदर्भ में खसका नंबर 1168 New & old 1672 (Old) की Demarcation के लिए dt 05/9/2023 at 11.00 AM को आदेश।

Date 05/9/2023 को मौजूद पर एक पत्राचार में सोचने के सोच उक्त मशीनल नोटिफ लेकर मौजूद पर पड़े। मौजूद पर DDA की तरफ से नया लेखनवाला डेस्कटॉप में मौजूद पर एनएलए के मौजूद पर यह Demarcation TSM/DAPS से करके जाना है TSM/DAPS संस्था MS Bhardwaj Survey Design and Construction Pvt. Ltd की तरफ से आदेशानुसार 2023 TSM/DAPS के साथ एनएलए में मौजूद पर जहाँ पर Demarcation आ जाते हैं उतना आगे-पीछे ज्यादातर रीगुलर Builtup हो के, Demarcation शुरू करने से पहले पुराना निशानों की तरफलाइश आ गई। मौजूद पर अनुसंधान के लिए व मौजूद पर निम्न पुराना निशानों मौजूद पर माफ़ा है जो निम्न प्रकार

Bhardwaj Survey Design & Const. Pvt. Ltd.  
MS Bhardwaj  
5/9/23

KH. No. (New)	Old
0634	1260
	1342
	1431

मौजूद पर सुझाव  
मौजूद पर सुझाव  
सुझाव मौजूद पर  
सुझाव मौजूद पर

NT  
5-9-2023  
LM/SZ-1 (PPA)

5/9/2023  
CHARUJAIN  
at/are

⑥

समरा नम्बर <u>new</u>	(K.A. no.) (old)	मौज पर युआई
④ 963	1519	युआ
⑤ 938	1495	युआ
⑥ 1145	1662	मुम्मद मौज पर है
⑦ 805	1372	युआ
⑧ 863	1418	युआ
⑨ 1151/3	1665	मौज पर उम लट्टा सराय व महराही की सीमा पर मुम्मद बना हुआ है

मौज पर उपरोक्त सभी निवाजान सभी दायित्व का दिवापन गये।  
 मौज पर मौजद सभी दायित्व के सामन पुखता निवाजान स्वीकृत का मौज पर दिवापन गये। जहां से खसरा नम्बर 1168 (Pond) old 1670 (Pond) व जो सवान नंबर 11B/9 - 11/9 & 13/9 निवाजान में महराही है उनको भी दिवापन कराया। और Demand Collection का कार्य सभी दायित्व की मौजूदगी में शुरू कराया गया।  
 10 दिन का वकत लेगा। मौज के बाकी वाले भी दिवापन गये।

Chig  
 Patwarilman  
 05/09/23

5/9/2023  
 (M.A.B.M. Law  
 NT) meki

NT  
 5-9-2023  
 LM/SZ-I (DDM)

Stavelog Survey  
 Darius Cont. Pvt. Ltd.

Abhishek Stavelog  
 05/09/23

